

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 28112 of 2025

(VIVEK PAWAR Vs SUB DIVISIONAL MAGISTRATE AND OTHERS)

Dated : 24-07-2025

Shri Akshay Sapre - Advocate for the petitioner.

Shri A.S. Baghel - Government Advocate for the respondents/State.

Learned counsel appearing for the State, on instructions, submits that as the proceedings under Section 129 of BNSS, 2023 are put to challenge, therefore they are required to file a detailed reply in the matter.

In view of aforesaid, issue notice to the respondents on payment of process fee within seven working days by RAD mode.

Response be filed by the respondents within four weeks.

In the interregnum, it is directed that the petitioner will not be forced to fill-up the bond in pursuance to impugned order till the next date of hearing.

List the matter **after four weeks** for consideration.

(VISHAL MISHRA)
JUDGE